

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA.992/88

Date of Decision: 18.10.1993

Shri Tej Pal Singh

.. Applicant

Versus

Union of India through

Min. of Telecommunication.. Respondents

Shri P.P. Khurana

.. Counsel for the respondents

CORAM:

Mr. C.J. ROY, Hon. Member(J)

Mr. P.T. THIRUVENGADAM, Hon. Member(A)

JUDGEMENT(Oral)

This is an old matter. The case was adjourned two/three times as neither the applicant nor his counsel had put up appearance. When the case was taken up today, again none was present on behalf of the applicant nor the applicant himself. In the circumstances, we dismiss the case for default and non-prosecution.

P. J. 26

(P.T. THIRUVENGADAM)

MEMBER(A)

18.10.1993

J. 26

(C.J. ROY)

MEMBER(J)

18.10.1993